say: "why is the income tax collection getting reduced? Why is the realisation getting reduced?" Tax collection is not , getting reduced. You look at the figures; they are available to you in the Budget documents, in net terms, in absolute terms, every year the figure is increasing. You check up the figures. And in net transfers to the States also you won't find any year when it has gone down except in one year. For the last ten years, you will find every year except in one year, and there were certairi other reasons for that. And when I said Rs. 39 crores I said because my experience has shown in the past that if there is better tax compliance, the net realisation would be more and the States' net share would not be less. Therefore 1 said it is only Rs. 39 crores. And nobody should try to explain that it is not Rs. 39 crores but it is a little more. As I mentioned, the major reason is that 40 per cent of the GDP is outside the tax net; we cannot impose taxes thereunder. Taxes have to be imposed at the State level on agriculture. Therefore 40 per cent of the GDP is outside the purview of your tax net. How can you expect the income tax or direct taxes to be proportionate to the GDP? It cannot be, because there are other areas. Indirect taxes increase is bound to take place with rapid industrialisation. What was our base when we started? And what is the base today? Fifty years ago nobody could have imagined that the Finance Minister would be in a position to present tax proposals of Rs. 10,000 crores on Central Excise or Rs. 6000 crores on Customs. Because the industrial activity has increased,

Sir, I think most of the points which the hon. Members raised have been covered by me. I once again express my gratitude to all the Members who have made their contribution and some of the contributions are no doubt very valuable. I express my gratitude to them. With these words, I commend the Bill to the House.

the lax burden has widened; and it is bound to

happen. Therefore there is no correlation

between what they try to project and what is the

reality.

MR. DEPUTY CHAIRMAN: The question is:

Cess (Amendment) Bill. 1984

"That the Bill to give effect to the financial proposals of the Central Government for' the financial year 1984-85, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill. There are no amendments.

Clauses 2 to 55 were added to the Bill.

The First Schedule, the Second Schedule, the Third Schedule, the Fourth Schedule and the Fifth Schedule were added to the Bill.

Clause I, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

## THE PUNJAB COMMERCIAL CROPS CESS (AMENDMENT) BILL, 1984

MR. DEPUTY CHAIRMAN: Now there is one small Bill—a one word Bill. I think the House can pass it without discussion.

SHRI DIPEN GHOSH (West Bengal): You can take it up on Saturday.

MR. DEPUTY CHAIRMAN: are so many Bills on Saturday... (Interruptions')

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): Sir, I beg to move:

Statement

That the Bill further to amend the Punjab Commercial Crops Cess Act, 1974, as passed by the Lok Sabha, be taken into consideration."

Sir, this is a very small Bill as you have said and it is just to generate resources for the Five-Year Plan that the Punjab Government introduced this cess. Liter on this Bill is imposing cess on the commercial crops of chillies, cotton, mustard seeds, potatoes, rape, sugarcane, tomatoes, orchards and vineyards. It has been amended and made up to the year 1978-79 and now we want to extend it for five years. Since Punjab is under President's rule under article 356 of the Constitution, the powers of the Legislature are with Parliament and, therefore, I have come with this Bill. The Lok Sabha has already passed it. I commend it for the consideration of the House.

The question was proposed.

MR. DEPUTY CHAIRMAN: Mr. Barman ... (Interruptions) ...

♦SHRI DEBENDRA NATH BARMAN (West Bengal): Mr. Deputy Chairman. Sir, I shall speak in Bengali.

MR. DEPUTY CHAIRMAN: Yes. Please proceed... (Interruptions) ...

SHRI DEBENDRA NATH BARMAN (West Bengal): Mr. Deputy Chairman, Sir, the Hon. Minister has moved the Punjab Commercial Crops Cess (Amendment) Bill, 1984. This Bill seeks to impose Cess on certain commercial crops at the rate of Rs. 6 per acre on irrigated lands and at the rate of Rs. 3 on un-irri-gated lands for a further period of five years, namely, from Kharif Crops off Agricultural year 1984-85 to Rabi crop of 1988-89. It has been done in order to meet the tight financial position of Punjab as the Statement of Objects and Reasons says. What are the reasons of

•English translation of the original apeech delivered in Bengali.

this tight financial position in that State? Should I think that the present situation in Punjab is responsible for this tight financial position there? The farmers of Punjab are already burdened with five types of taxes, namely, Direct taxes, land Revenue, Surcharge, special tax and local taxes. There are already poor and marginal farmers in that State. These poor and marginal farmers are also producing commercial crops on which this cess has been imposed. It is unfortunate that on the one hand the farmers are not getting remunerative prices for their produce but, on the other, they are compelled to purchase essential commodities at higher prices.

The marginal farmers mostly live on the drink of starvation. They are, forced to sell their lands because of financial difficulties. Their lands are being purchased by those who are not tillers of the soil. As you know, Sir, forty per cent of our cultivable lands are in the hands of five per cent people.

In 1972 the Government of India appointed a Committee under the Chairmanship of Shri K. N. Raj. That Committee made certain recommendations^ They wanted that wealth and income from agriculture should be taxed. would like to know why those recommendations have not yet been implemented?

The Government is not imposing taxes on the income and wealth of rich farmers. But this kind of cess is being imposed upon poor farmers through this Bill. I, therefore, cannot support it.

There are still big landlords, big farmers and Jote-dars in our country despite the enactment of Abolition of Zamin-dari Bill in 1950. These Jote-dars and big farmers are in possesion of thousands of acres of land. The Government should have mobilized more resources for the Sixth Five Year Plan by taxing agricultural income and wealth. But, instead of doing that the Government imposed cess on the poor farmers to meet the expend-ture for the Sixth Five Year Plan.

Our neighbouring Country, China, has only 100 million hacters of cultivable land whereas we have 170 million hacters. Again, China has more population than us. If that Country can solve her problems like food and unemployment, why can we not do them? The reason is that our Government is motivated by class interests. Government is interested to safeguard the interests of only Capitalists and land-lords. Their primary aim is to exploit the workers and poor farmers. Unless the present class consciousness of the Government changes, the poor and marginal farmers cannot hope for better days.

I would request the Hon. Minister to give maximum relief to poor and marginal farmers from tax burden. The Government should see to it that the poor farmers must get remunerative prices for their produce. The Government should also purchase crops direct from the farmers. They should be provided with irrigational facilties. They should also be provided with credit facilities, fertilizers and seeds. These measures will benefiti the poor and marginal farmers economically.

With these words, I conclude.

माहबीर प्रसाद (विहार) : महोदय, इस देश में जब किसी चीज का दाम बढ़ जाता है तो वह घटता नहीं है भीर जब कोई टैक्स लग जाता है तो वह टैक्स कभी वापिस नहीं लिया जाता है। यह र्टक्स विशेष परिस्थिति में 1974-75 में पांच वर्षों के लिए लगाया गया था ग्रीर फिर ग्रव पांच वर्ष के लिए लगाने जा रहे हैं। इसे कुछ फण्डुज योजना के लिए जुटाने के लिए लगाया था लेकिन उसके बाद लगातार इसको बढाते चले जा रहे हैं। डा॰ लोहिया ने कहा था, "विना मनाफा खेवी बाडी, उस पर लगे न मालगुजारी"। हम किसानों पर टैक्स लगाते चले जाते हैं लेकिन दूसरी तरफ जहां हमें रियायत नहीं देनी चाहिये वहां रियायत देते जा रहे हैं। ग्रमी दो सौ करोड़ रुपये की छट कार पर दी

गई है और 90 करोड़ रुपये की रंगीन टी बी॰ पर भी छुट दी है। जिस ही कोई। जरूरत नहीं है वहां अनुदान दिया जाता है और जहां किसानों गरीब लोगों को रियायतें देने की जरूरत है वहां पर भ्राज टैक्स लगाते चले जाते हैं । इसलिए गरीबों को किसानों को राहत मिले। मैं चाहंगा कि किसानों पर यह कर न लगाया जाए । दूसरे साधनों से ग्राप धन जटा सकते हैं ग्रीर ग्रापको जुटाना चाहिये। जहां से आप जुटा सकते हैं वहां से श्राप जुटाते नहीं हैं। जिनको राहत देनी चाहिये उनको आप राहत नहीं देते हैं। इन शब्दों के साथ मैं सरकार से धनरोध करना चाहुंगा कि पंजाब वाणिज्यिक फसल उपकर संशोधन विधेयक, 1984 जो प्रस्तुत किया गया है जिसके द्वारा यह कह कर किसानों पर लगाया जा रहा है उसे न लगाया जाए तो ज्यादा ग्रज्छा होगा ।

Cess (Amendment)

Bill, 1984

MR. DEPUTY CHAIRMAN: Yes. Mr S. W. Dhabe.

SHRI S. W. DHABE (Maharashtra): Mr. Deputy Chairman, Sir, the Bill which has been brought here to amend the Punjab Commercial Crops Cess Act, 1974 seeks to etxend upto five years, that is, from 1983-84 to 1988-89. Sir, it is a very serious question whether the Parliament is empowered to extend it upto 1988-89. Article 356 of the Constitution. Clause 2, the President can revoke or vary the proclamation any time. The Punjab Assembly is under suspension. It is not dissolved. Under Article 357, Clause 2 of the Constitution of India, it is stated that a Legislative Assembly has a right to alter or repeal the legislation or amend it. Sir, this Bill indicates the thinking of the Government that they want to continue the President's rule for a long time, till the General Elections takes

Sir, this is against the priniciple of the legislative authority which is vested in Parliament. I can understand the Bill

[Shri S. W. Dhabe] providing for one year or six months period. It can be extended from 1983-84 to 1984-85 and such a proposition could be accepted. But to extend a Bill for five years to levy a cess for such a period is a function outside the Parliament. Under Article 356 specially when the Assembly is under suspension, the powers of the Parliament are quite limited. Therefore, I would request, through you, the Hon'ble Minister of Agriculture not to press the Bill for five years when the Assembly is under suspension and to pass such a legislation is not vested in the Parliament or the President. The only other point that 1 want to say is that there is no financial memorandum attached to this Bill. Of the collection which was made in the last five years, how much money was spent for it? Now, Punjab has a large production of fruits and horticultural products. It is a very prosperous area in farming. But the real producer is not merely the farmer. The real producers are the agricultural workers and landless labourers who work there. But they are not sharing any of the benefits of agricultural prosperity in Punjab. Even the bonus which is given on the production does not go to the agricultural workers and landless labourers. They only get the minimum wages. The time has come when some social security measures should be provided by the Government for the landless labourers and agricultural workers so that gratuity and provident fund can be provided to the aged workers. Therefore, I would suggest to the Government that it should constitute some fund, a social security fund for the landless labourers and agricultural workers who are working in the fields, but for whose cooperation, it would not be possible to achieve prosperity and also for the Government to collect the cess. In the light of these considerations, I think the Bill that has been brought forward is not a happy one, when it seeks to extend it for five years.

श्री बी॰ सत्य नारम्यण रेड्डी (श्रान्ध्रा प्रदेश): पंजाब कार्माशयल काप अमेंडमेंट बिल जो हमारे सामने यह है यह मंत्री

महोदय ने और आपने भी कहा कि यह एक छोटा बिल है यह छोटा बिल जरूर होगा । लेकिन मब्दों में छोटा वड़ा नहीं माना जाना चाहिए, बल्कि इसके पीछे जो तत्व हैं उनको देखना चाहिए । आम तौर पर हिन्दुस्तान में, न सिर्फ पंजाब में, दो किस्म की खेती होती है। एक वह जो रोजाना इस्तेमाल की चीजें हैं जैसे धान, गेहं, ज्वार आदि इनकी खेती होती है और दूसरा अपनी ग्रामदनी के लिए कर्माशयल काप्स भी करतें हैं। जहां तक छोटे किसानों का सवाल है जिनके पास 5 या 10 एकड जमीन है अगर वे सारा धान, गेहं आदि ही पदा करें तो उनकी श्रामदनी का कोई जरिया नहीं होगा क्योंकि सरकार उनको रेमुनरोटिव प्राइस ग्रदा नहीं करती है। तब उनको कमर्यिशल काप जरूर करनी पड़ती है ताकि उनसे उनको धामदनी हो । लेकिन जो मौजुदा यह बिल है उन पर ज्यादा टैक्स, ज्यादा बोझ डालने का तो इस विल द्वारा अस्तियार किया गया है। इससे छोटे किसानों को जिनके पास 5 या 10 एकड़ जमीन है, नुक्सान पहुंचेगा क्योंकि जब वे कर्माशयल काप करेंगे तो उनसे टैक्स लिया जायेगा । तो ये किसान दोनों सुरतों में मसीबतों में पड़े हुए हैं। एक कि ग्रगर वे खाने पीने की चीजें पैदा करते हैं तो उनको रेमुनरोटिव प्राइस नहीं मिलता श्रगर कामणियल काप करते लगता है । मैं सरकार से यह कहना चाहुंगा कि जिनके पास कम खेती की जमीन हो 5 या 10 एकड़ जमीन हो, श्रगर वे कामर्शियल काप करते हैं तो उनसे टैक्स न लिया जाये ताकि इस चीज से वे बच जायें। मैं चाहंगा कि सरकार इस बारे में सोचे श्रौर कोई तरकीब लाये ।

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श्री प्यारेलाल खंडे।वाल (मध्य प्रदेश): सभापति जी, मैं इस विधेयक का विरोध करता हं। कि ानों पर नकद फसल पर पांच साल के लिये उपकर बढ़ाने का विधेयक श्राया है, मैं इसका विरोध करता हं। पंजाब में पिछले कुछ दिनों से किसान लगातार ग्रांदोलन कर रहे हैं। पिछले कुछ दिनों से पंजाब की मंडियों में उन्होंने गेहं ले जाना बन्द कर दिया है और उनकी वह मांग है कि उनको गेहुं का समर्थन मुल्य 180 रुपये प्रति विवंटल मिलना चाहिये क्योंकि किसान को उसके उपयोग में ग्राने वाली सब चीजें महंगी मिलती जा रही हैं। सरकार खाद, बोज ग्रौर विजली महंगी देती है. पानी महंगा देती है, सिचाई के साधन उसने महंगे कर दिये हैं ग्रीर दूसरी तरफ सरकार यह उपकर लगाकर किसानों का शोषण करना चाहती है। ग्रभी तक इतने वर्षों से लगातार नगद फसल के ऊपर टैक्स बढ़ाये गये हैं लेकिन सरकार उससे किसानों का भला नहीं कर सकी है। इतिर ने इस विधेयत का विराध करता हं और साथ में मैं यह मांग करता हं कि यह जो पांच वर्ष के लिए बढ़ाने का विघेयक है उसे वापस लिया जाये।

दूसरी बात यह है कि इस समय पंजाब के किस न का गेहं खेत में खड है। जैशो पंतव की हलत है उसमें वहां मजदुर नहीं पहंच पा रहे हैं बहुत बड़ी माना में खेतों में गेह वैते के वंसे पड हम्रा है, कट नहीं एह है। एक तरफ कांग्रेस द्वारा कहा जा रहा है कि वहां जो ग्रांदोलन चल रहा है उनके संत भिडरावाले जो धार्मिक नेता हैं वे वहां की स्थिति को संभाला के लिए काम कर रहे हैं । ग्रभी कांग्रेस के जिम्मेदार नेत ने यह वक्तव्य दिया है । कि मैं कहना च हंगा कि वहां के किसान वहता परेश न हैं... (ब्यवधान).

SHRI DEBA PRASAD ROY (West Bengal): Who said it? Don't distort the statement.

Cess (Amendment) Bill. 1984

श्री प्यारे लाल खडलवाल: राजीव गांधां ने हा है। ग्राह बहा है... (व्यवधान) - उनवा वक्तव्य है। मैं वह रहा हं कि आज हं उन्होंने फिर कहा है। मेरा आरोप सह है। पंजाब में फैले आतंक केडर से बाहर बादटाई वरने वाला मजदूर गेहं काटने पंजाब नहीं जा रहा है। (व्यवधान) आप बैठिये । मेरा ग्रारोप सह है और इसलिए इस विधेयन को वाणिस लीजिए । में इसना विरोध करता हं मुझे इतना हं यहना है।

श्री बोरेन्द्र वर्मा (उत्तर प्रदेश): माननं य उपसभापति ज, जो विल विसानी के वाणिज्य फसल पर उपकर लगाये जाने का है, में इसका कड़ा विरोध करता है। पंजाब को अर्थ ब्यवस्था तो पिछले डेड् पौने दो साल से वैसे ही बिगड़ रह है अ'र कपास को फसल सभा जानते हैं, मंबी ज भा जानते होंगे कि पंजाब में कपास की फराल वर्बाद हो चुका है।

ग्राल जो पैदा विया गया था, उसका पांच रुपये क्विंटल भाव हो रहा है। क नसा ग्रीचित्य है, क नसा अस्टि फिर्शेशन है कि जहां पांच रुपये आलू की कमत हो प्रति क्विटल, कपास की फसल बबाद ही चुकी है, उसके ऊपर आप एक नया टैक्स लगायें ।

ना कोई अचित्य मान्यवर, इसर ग्रार जस्टिफिनेशन बता वें वि जो द्यालाभवार जोत के दिसान है, जिनके पास अनहकनामिक हास्डिंग्स हैं, उनके ऊपर इस प्रतार के नये टैक्स लगाने का वया जस्टि फिलेशन हैं ?

'केन्द्र को सरकार ने इन्त्रम टैक्स में तो छुटद है ग्रंप ऐसे किसानों को जो ग्रालाभवारं जोतं के विसान हैं, उनके उपर इस प्रकार के नये टैक्स को ग्रमले पांच श्री वीरेन्द्र वर्गा

साल के लिए बढ़ाने के लिए यह बिल पेश कर दिया है। एक वर्ष के लिए भी इहते . तो कुछ समझ में आ सकता था कि पुराना बिल है, अगले पांच साल के लिए बढ़ाना चाहते हैं ग्रीर नये टैक्स तो लगा रहे हैं, लेकिन जो कामत मुकर्रर करते हैं, वह रेम्युनरेटिव नहीं है। .66 फा दो तो आपने गेहं का कीमत बढाई है-एक रुपया एक क्विंटल पर आर फिर नया टैक्स खाप यह लगाते हैं छार फिर वह भा पाच माल के लिए, मेरा बांद्व के अनुसार तो कोई जस्टिफिकंशन नहीं है ग्रार इसलिए इस समाप्त किया जाना चाहिए, नहीं लगाया जाना चाहिए।

The Punjab Commer-

cial Crop

SHRI YOGENDRA MAKWANA: I am thankful to all the honourable Members who have participated in the debate. The main objection which was raised by Shri Dhabe who is not here now, is regarding the competency of Parliament to pass this amendment to the Act. Under Article 356 of the Constitution the powers of the State legislatures are assumed by Parliament and, therefore, Parliament is within its powers to pass this amendment to the Act. When the State legislature meets, if it so desires, it can change the Act, amend the Act or even repeal the Act. So there is nothing wrong in Parliament passing this amendment Bill. This is not a new tax. It is an old Bill and this tax was imposed first in 1974 and since then it is collected as a cess by the Punjab Government...

SHRI VIRENDRA VERMA: Then it was promised to fix for five years.

SHRI YOGENDRA MAKWANA: Yes. I have come here only for extending it for five years, not permanently. I have not made it permanent. Because the legislature is suspended, I have come before the House to extend it for five years. The State Government of Punjab considered the Raj Committee report which was referred to by the honourable Member, and the recommendations of the Raj Committee

were not found feasible by the State Government. Even then the State Government imposed an additional land revenue which ranges from 200 per cent to 485 per cent. That is nothing; just like income-tax. It is a progressive tax which is imposed by the State Government and it is done on the large farmers because when the land revenue is Rs. 20 or above, then this additional land revenue is imposed which ranges from 200 per cent to 485 per cent...

SHRI YOGENDRA MAKWANA: I am taking of a .different issue. You are saying something else. So, this ranges from 200 per cent to 485 per cent. So it is not necessary to impose income-tax. The rate of cess is only Rs. 6 on irrigated land and it is only Rs. 3 on unirriga-ted land. The Government has not changed the rate since 1974. I also do not come here to change the rate. We want to continue the same rate. We want to extend it for the next five years.

SHRI VIRENDRA VERMA: It will be imposed on every farmer whose land is economic or uneconomic.

SHRI YOGENDRA MAKWANA: One point was raised that the poor farmers will be burdened. Many concessions are already given to small and marginal farmers. Through minikits we supply fertilisers and seeds to these farmers. We give loan and subsidy on IRDP pattern to small and marginal farmers for small irrigation, for mini-kits and for fruit and fuel trees. There are number of such schemes such as dry land farming and for landless labourers there are schemes under IRDP. NREP, etc. This is not a new tax. I have come only for extension of this Act for five years.

SHRI S. W. DHABE: Why for five years? You have no power for that.

श्रो बो॰ सस्य नारायम रेंड्डो : दो किस्म का खेता करते हैं, एक अनाज अपने घर के लिए आर दूसरा एक्सपेंसेज को मोट करने के लिए कर्माणयल काप, उन पर भा यह संस लगाते हैं ?

SHRI YOGENDRA MAKWANA: It was mentioned that cotton crop has failed. There is a provision under the Act which says that no cess will be levied on any land under orchard unless the majority of the plants grown thereon became fruit-bearing and on any land which is a commercial orchard which is *kharaba*. In-accordance with the rules made under this Act when land revenue is not collected, this cess will not be levied. So, there is no justification for not passing this amendment. I request the House 10 pass this Rill

MR. DEPUTY CHAIRMAN: The question is:

'That the Bill further to amend the Punjab Commercial Crops Cess Act, 1974, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We will now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI YOGENDRA MAKWANA: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

## MESSAGES FROM THE LOK SABHA

- (I) The Delhi Municipal Corporation (Amendment) Bill, 1984
- (II) The Punjab Municipal (New Delhi Amendment) Bill, 1984
- (III) The Delhi Development (Amendment) Bill, 1984
- <IV) The Public Premises (Eviction .of unauthorised occupants) Amendment Bill, 1984
- (V) The Workmen's Compensation (Amendment) Bill, 1984

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Delhi Municipal Corporation (Amendment) Bill, 1984, as passed by Lok Sabha at its sitting held on the 2nd May, 1984."

(II)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Punjab Municipal (New Delhi Amendment) Bill, 1984, as passed by Lok Sabha at its sitting held on the 2nd May, 1984."

(III)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Delhi Development (Amendment) Bill, 1984, as passed by Lok Sabha at its sitting held on the 2nd May, 1984."

(IV)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Public Premises (Eviction of Unauthorised